

(d) whether the State Government has also sought assistance for some other projects; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANSH PRASAD SINGH) : (a) to (c). The Government of Kerala has been advised to revise the proposal so that it could be posed for FAO assistance. The revised proposal is awaited from the State Government.

(d) and (e) A project proposal for Rs. 282.9 lakhs received from the State Government has been referred back to the State Government for elucidation of several points and the reply is awaited

#### National Human Rights Commission

2527 SHRI MUKHTAR ANIS : Will the Minister of HOME AFFAIRS be pleased to state

(a) the name of States which have established the Human Rights Commission;

(b) the mechanism of coordination between the National Human Rights Commission and the State Human Rights Commissions

(c) whether the National Human Rights Commission has opened offices in States which have not established their own Commission; and

(d) the allocation of budget for the NHRC during 1996-97?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) West Bengal, Himachal Pradesh, Madhya Pradesh and Assam

(b) The statute governing the Human Rights Commissions does not envisage any formal system of coordination between the National Human Rights Commission and the State Human Rights Commission. However, the jurisdiction of a State Commission is limited to matters relatable to any of the entries enumerated in List-II and List III in the Seventh Schedule to the Constitution. The National Human Rights Commission is barred from inquiring into any matter which is pending before a State Commission under-section (1) of section 36 of the Protection of Human Rights Act, 1993. Similarly, a State Commission can not inquire into a matter if it is already being inquired into by the National Human Rights Commission (Proviso to sub-Section (5) of Section 21 of the Protection of Human Rights Act, 1993). These provisions have been made with a view to ensuring complementarity between the National Human Rights Commission and the State Commission and avoiding or minimising duplication.

(c) No, Sir.

(d) Rupees three crores.

#### Price of DAP

2528. SHRI SANDIPAN THORAT : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have directed the State Governments to lower the prices of DAP to Rs. 7.773 per tonnes.

(b) if so, the details of the proposal made and the reaction of the State Governments and industry thereto;

(c) the present status of the proposal; and

(d) the impact on fertilizer industry?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (d) Government have issued guidelines on 6th July, 96 at the time of raising the concession on decontrolled fertilizers including DAP to State Governments and Union Territories to negotiate and arrive at prices most advantageous to farmers. In continuation Government has also shared with State/UT administration the price settled (Rs. 7773/-PMT) by U.T. of Pondicherry for DAP.

Different State Governments and Union Territories have fixed different prices for DAP and other phosphatic fertilisers for Rabi 1996-97. The prices which vary from Rs. 8,200/- PMT plus taxes in case of Bihar to Rs. 9,160/- PMT (inclusive of taxes) in case of U.P. have presumably been arrived at after negotiations with manufacturers/suppliers.

[Translation]

#### Theft of Foodgrains

2529. SHRI JAI PRAKASH (Hardoi) : Will the Minister of FOOD be pleased to state :

(a) whether the Government are aware of the theft of rice and wheat worth crores of rupees in the Food Corporation of India in Punjab during 1994-95, 1995-96 and 1996-97 so far.

(b) if so, the details thereof;

(c) whether such reports have also been received from other States.

(d) if so, the details thereof;

(e) the action taken against the guilty persons; and

(f) the steps taken by the Government to check recurrence of such incidents in future?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) Yes, Sir.

(b) Details of losses involved in cases of theft reported from this region during the last three years are as under :-

Year	No. of Cases	Amount of loss (in Rs.)
1994-95	2	2.31.048.00
1995-96	1	2.50.000.00
1996-97	2	2.07.975.00

(c) and (d). Yes, Sir. State-wise details of cases other than Punjab are given in the Statement.

(e) The cases have been reported to the Police authorities for investigation and for launching

prosecution wherever necessary. In addition, departmental action has been initiated against the delinquent officials/officers.

(f) Keeping in view the storage capacity and prevailing local conditions, FCI's watch and ward staff, State Armed Police and the CISF have been deployed to guard the godowns at sensitive centres/Food Storage Depots. A regular check on out-going and incoming vehicles is done to tally stocks with gate - pass (es). Procedure laid down for locking, sealing and opening of the godowns is being strictly followed. Services of local law enforcing agencies are also being utilised as and when required. For vulnerable depots, police patrolling is arranged. Physical verification of stocks and surprise inspections of godowns are conducted on regular basis.

### STATEMENT

*Theft & pilferage cases in respect of wheat & rice during the year 1994-95, 1995-96 & 1996-97 (Upto Sept. 1996)*

S No.	Name of the Region	1994-95		1995-96		1996-97	
		No. of cases	Amount (Rs.)	No. of cases	Amount (Rs.)	No. of cases	Amount (Rs.)
1	Uttar Pradesh	7	141341.20 (55617.20)*	2	111480.00	-	-
2	Rajasthan	8	52481.09 (5347.00)*	1	2412.00	-	-
3	Maharashtra	16	50419.15	5	56353.00	1	3694.00
4	Madhya Pradesh	4	11957.00	-	-	-	-
5	Andhra Pradesh	1	7033.00*	-	-	-	-
6	Bihar	1	703.00	-	-	-	-
7	West Bengal	2	16478.30	-	-	-	-
8	Calcutta	26	1027726.31	-	-	-	-
	Total	65	1308139.05	8	170245.00	1	3694.00
	(*) Loss amount already recovered	-	67997.20	-	-	-	-
	Net G. Total	65	1240141.85	8	170245.00	1	3694.00

[English]

### Import of Urea

2530. SHRI TARIT BARAN TOPDAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state

(a) whether any investigation has been undertaken to find out the reasons for not importing any urea by the NFL and PPCL during 1994-95;

(b) whether the standard bid conditions were changed and suspect offers received in 1994-95 for the import of urea;

(c) whether the same has been brought to the notice of NFL and PPCL by the MMTC, and canalising agency;

(d) if so, the details thereof; and

(e) the preventive action taken by the Government to streamline the bidding process?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA): (a) In order to avoid undesirable competition between MMTC Ltd. and the new importing agencies inducted on adhoc basis during Rabi 1994-95, viz. National Fertilizers Limited (NFL) and Pyrites, Phosphates and